

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, DELHI**

OA No. 297/2026

IN THE MATTER OF:

Ashok Kumar Sharma

.....**Applicant**

VERSUS

CPCB & Ors.

.....**Respondents**

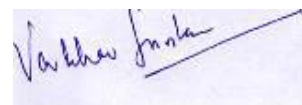
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Respondent No. 02

Through Counsel



Vaibhav Srivastava
(Advocate)

Dated: 01/07/2026

Place: Shimla

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

OA No. 297/2026

IN THE MATTER OF:

Ashok Kumar Sharma

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VERSUS

CPCB & Ors.

.....Respondents

**REPLY ON BEHALF OF
RESPONDENT NO. 02 i.e HP
STATE POLLUTION CONTROL
BOARD.**

MAY IT PLEASE YOUR LORDSHIPS :

1. That the contents of para 1 relates to the citizenship and residential status / address of the applicant which are a matter of record and need no reply from the replying respondent.
2. That the contents of para - 2 relates to setting up of petrol pump (Retail Outlet) at Khasra No. 447/63/1, Khata Khatouni No. 3/3min, Mohal Ghural, Patwar Circle Bathri, Tehsil Dalhousie, District Chamba (H.P) in violation to the guidelines of the Central Pollution Control Board are

denied. In this regard, it is submitted that as per record the joint inspection of the site was conducted on dated 07-03-2024 under the chairmanship of Sub Divisional Magistrate, Dalhousie wherein no school, residential area, or hospital was found within 50 metres of the site. It is further submitted that due to the presence of dense bushes adjoining the nearby area of the proposed petrol pump site, no nallah / water body observed during the inspection. Copy of inspection report of Junior Environmental Engineer, HPSPCB, Chamba is annexed as **Annexure R-2/1**. Thereafter, vide report dated 12-03-2024 the Village Revenue Officer (Patwari), also reported that no residential area, school, hospital or water source existed within 50 metres of the proposed petrol pump site. The report dated 12-03-2024 was also countersigned by the Tehsildar Dalhousie. Copy of report of Patwari dated 12-03-2024 is annexed as **Annexure R-2/2**.

Further, it is submitted that only after verifying all these facts the Regional Officer, HPSPCB, Chamba of respondent Board has granted the No Objection Certificate (NOC) for the establishment of Petrol Pump (Retail Outlet) at Khasra No. 447/63/1, Khata Khatouni No. 3/3 min, Mohal Ghural, Patwar Circle Bathri, Tehsil Dalhousie, District Chamba (H.P). Copy of No Objection

Certificate dated 15-03-2024 is annexed as **Annexure R - 2/3**.

3. That the contents of para 3 relates to the advertisement dated 28-06-2023 issued by respondent no. 04 inviting applications for award of Motor Spirit / High Speed Diesel Retail Outlet Dealership and grant of Letter of Intent in favour of Smt. Shyamli, W/o Shri Manoj Kumar are a matter of record and need no reply from the replying respondent.
4. That the contents of para 4 relates to the issues of ownership of land, lease deed signed by the parties, mutation of land and other civil / revenue issues which do not pertain to the replying respondent. Hence, need no reply from the replying respondent.
5. In reply to para 5, it is submitted that no nallah / water body was observed during the joint inspection conducted on 07-03-2024 under the Chairmanship of SDM Dalhousie. Further, the village Revenue Officer vide report dated 12-03-2024, reported that no water body existed within 50 meters of the proposed site. The NOC was granted by the replying respondent on the basis of the revenue report. Copy of revenue report is annexed at Annexure R – 2/2.
6. That the contents of para 6 relates to the concealment of information by respondent no. 12 and respondent no. 13

which do not pertain to the replying respondent. Hence need no reply from the respondent Board.

7. That the contents of para 7 relates to the guidelines for setting up of new Petrol Pump issued by the Central Pollution Control Board are a matter of record and need no reply from the replying respondent.

8. That the contents of para 8 relates to the representations made to the statutory authorities by the applicant. In this regard, it is submitted that complaints were received from Sh. Ashok Kumar, VPO Nanikhad, Tehsil Bhattiyat, District Chamba, regarding the presence of a water stream near the proposed petrol pump site, The respondent Board has replied to the applicant vide letter dated 11-02-2025 informing that No Objection Certificate (NOC) was issued by the respondent Board on the basis of the Patwari's report (Revenue Officer). Copy of reply to complaint is annexed as **Annexure R – 2/4**.

Further, it is submitted that a letter was received from Hindustan Petroleum Corporation Limited, Retail Regional Office, Shimla vide dated 27-02-2025, seeking confirmation regarding the presence of any hospital, school, residential area and water bodies within 50 metres of the site. Copy of letter is annexed as **Annexure R – 2/5**.

In response to this, the replying respondent sought a report from the Jal Shakti Vibhag, Sub Division Banikhet vide

letter dated 06-03-2025. The Jal Shakti Vibhag vide letter dated 06-03-2025 reported that a non perennial nallah exists near the proposed retail outlet which flows during rainfall but remain dry otherwise. However, the exact distance of the nallah from the site was not specified. Copy of letter to Jal Shakti Vibhag dated 06-03-2025 and its reply dated 06-03-2025 are annexed as **Annexure R – 2/6**. It is also pertinent to submit here that the replying respondent informed the Hindustan Petroleum Corporation Limited (HPCL), Regional Office, Shimla vide letter dated 22-03-2025 that the earlier NOC issued by the replying respondent shall not be considered until clarification and report from SDM Dalhousie is received. Copy of letter dated 22-03-2025 is annexed as **Annexure R – 2/7**. The reply was received from SDM Dalhousie vide letter dated 09-04-2025, enclosing the latest report of the Village Revenue Officer (Patwari) dated 04-04-2025, that there are no lakes, ponds, streams, rivers, canals, wetlands or creeks within 50 metres of the proposed retail outlet site as per revenue records. Copy of reply of SDM, Dalhousie and report of Patwari is annexed as **Annexure R – 2/8**. It is further submitted that CPCB guidelines as such do not explicitly mention non-perennial water bodies in the siting criteria.

- 9-12. That the contents of para 9-12 are already stand controverted in view of the submissions made in para supra. The NOC was granted by the Regional Officer, HPSPCB, Chamba on the basis of revenue report.
13. That the contents of para 13 are denied. It is submitted that replying respondent issued the NOC on the basis of the Patwari report dated 12-03-2024, which was duly countersigned by the Tehsildar, Dalhousie. The Patwari's report dated 24-03-2024 referred by the applicant was neither received in the office of replying respondent nor was it countersigned by the Tehsildar, Dalhousie. Accordingly, the NOC was issued solely on the basis of the duly authenticated Patwari's report dated 12-03-2024 available with the replying respondent. The allegations regarding deliberate disregard of any subsequent report are therefore denied.
- 14-16. That the contents of para 14-16 relates to the correspondence of SDO, Dalhousie, absence of adequate storage at site and imposition of fine by Forest Department for muck dumping do not pertain to the replying respondent. Hence need no reply from the respondent Board.
17. That the contents of para 17 relates to the applicant's representations to the various authorities which have

already stand controverted in the submissions made in para 8 supra.

18-19. That the contents of para 18-19 relates to the correspondence between respondent 6 and applicant which do not pertain to the respondent Board. Hence need no reply from the replying respondent.

20. That the contents of para 20 relates to the active construction activities at the site. In this regard, it is submitted that the site was inspected by the officials of HPSPCB, Regional Office, Chamba on dated 16-05-2026. During the inspection, it was observed that the construction work for installation of the petrol pump was in progress.

Reply to the Grounds :

A-E. That the contents of para A-E are already stands controverted in view of the submissions made in para supra.

F. That the contents of para F relates to the judgement/order passed by Hon'ble Supreme Court in Civil Appeal No. 421/2022 titled as M/s Indian Oil Corporation Vs. V.B.R Menon & Ors. reiterated by Hon'ble NGT in OA 158/2023 are a matter of record. It is submitted that the respondent Board has granted NOC on the basis of joint inspection and revenue report. It is further submitted that



CPCB guidelines do not explicitly mention non perennial water bodies in the siting criteria.

- G. That the contents of para G relates to the judgement of Hon'ble NGT in OA No. 188/2014 and IA No. 138 & 144/2014 (SZ) which need no reply from the respondent Board.
- H. That the contents of Para H relates to the Article 48A and Article 51 (g) of the Constitution of India cast duties upon the State and all the citizens to work for protection of environment are a matter of record.
- I-J. The contents of Para I-J are denied being false, baseless and misconceived. It is submitted that the answering respondent has acted strictly in accordance with the applicable statutory provisions, prescribed procedures and guidelines.

Reply to Limitation :

That the contents of para related to limitation are a matter of record and need no reply from the replying respondent.

Prayer:-

In view of submissions made above, it is humbly submitted that the OA may kindly be dismissed qua the



replying respondent. Any other order deemed fit by this Hon'ble Court may kindly be passed in the interest of Justice.


Respondent No. 02

Dr. Gopal Chand Gautam
Joint Member Secretary
HPSPCB, Shimla-09

Through Counsel

Date: 01/07/2026

Place: Shimla

Vaibhav Shrivastava
(Advocate)

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

OA No. 297/2026

IN THE MATTER OF:

Ashok Kumar Sharma

.....Applicant

VERSUS

CPCB & Ors.

.....Respondents

AFFIDAVIT

I, Dr Gopal Chand Gautam, S/o Late Sh. Parma Nand, aged 56 years, presently, serving as Joint Member Secretary, H.P. State Pollution Control Board at Shimla, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under:

1. That the accompanying reply to Original Application has been drafted at my instance and under my instructions.
2. That the contents of reply of paras 1-20 and reply to the grounds paras A-J are true and correct to the best of my knowledge, derived from official record, no part of it is false and nothing material has been concealed therefrom.


Dr. Gopal Chand Gautam
Joint Member Secretary
HPSPCB, Shimla-09

3. I further affirm that the contents of this affidavit of mine are true and correct to my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at Shimla on 1st day of July, 2026.


DEPONENT

**Dr. Gopal Chand Gautam
Joint Member Secretary
HPSPCB, Shimla-09**


**Dr. Gopal Chand Gautam
Joint Member Secretary
HPSPCB, Shimla-09**

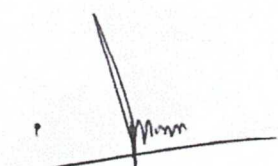
Report

In reference to the letter received from the Sub-Divisional Magistrate, Dalhousie vide No. 1033-45 dated 28.02.2024 regarding joint inspection of the proposed Retail Outlet at Khata/Khatauni No. 3/3, Khasra No. 447/63/1, situated at Village Ghural, Tehsil Dalhousie, District Chamba.

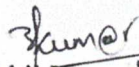
In this context, the joint inspection was attended by the undersigned on 07.03.2024 under the chairmanship of the Sub-Divisional Magistrate, Dalhousie. During the inspection, it was observed in reference to CPCB guidelines of Petrol pump that no school, residential area, or hospital existed within 50 meters from the proposed site. Further, due to the presence of dense bushes adjoining the nearby area of the proposed petrol pump site, no nallah/water body could be traced during the inspection.

The existence of any school, hospital, residential area, and water body/source as per the revenue record within 50 meters of the retail outlet shall, however, be verified through the report of the concerned Patwari.

This is submitted for the kind information & further necessary action, please



Asstt. Environmental Engineer: -



Er. Akhil Kumar 12/02/2024
Jr. Environmental Engineer
HPSPCB Chamba

रमेश कुमार पटवारी
पटवार इलाहाबादी
तहसील डलहौजी
जिला बन्ना (हि.प्र.)

VRO sign c/s

82
TREBILDAE/3/29
DALHOUSIE



H.P STATE POLLUTION CONTROL BOARD

VPO Rajpura, Tehsil & District Chamba H.P 176310

Phone no. 01899-237426

Website: <http://hppcb.nic.in>

e-mail: pcbchambha@gmail.com

No: - PCB/Petrol Pump NOC /RO (CBA)/2024- 1971

Date: 15/3/2024

To

The Sub-Divisional Magistrate,
Dalhousie Tehsil Dalhousie
District Chamba H.P.

Sub: -

NOC for putting up MS/HSD Retail outlet (Petrol Pump) at Khata/Khautani no.3/3,
Khasra No. 447/63/1 at Village Ghural, Tehsil Dalhousie, District Chamba H.P.

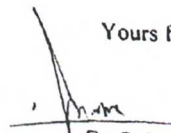
Sir,

Kindly refer to your office letter no. DAL-SDO-SDK/2024/1033-45, dated 28.02.2024 regarding the subject cited above. The site was inspected by Jr. Environmental Engineer on date 07.03.2024 and it was found that there is no hospital, no school, and no residential area within 50 meters from the proposed petrol Pump. Further the report of Village revenue officer has been supplied to this office (copy enclosed as Annexure-I) by the proponent on date 14.03.2024 and as per the report there is no Hospital, no School, no residential area and Water body within 50 meters from the proposed Petrol Pump. As per the site inspection of the Board Official and report of Village Revenue Officer the State Pollution Control Board has no objection for the establishment of MS/HSD Retail outlet) at Khata/Khautani no.3/3, Khasra No. 447/63/1 at Village Ghural, Tehsil Dalhousie, District Chamba H.P. subject to the following condition:

1. Prior consent of the State Board shall be obtained before undertaking any steps to establish the project under Water Act, 1974 and/or Air Act, 1981, as the case may be.
2. This NOC is subject to prior forest clearance, if any required.
3. Transfer of land shall be governed only by the regulations and provisions prescribed by Revenue Department and this NOC alone shall not entitle the applicant to purchase/acquire land.
4. NOC so issued shall not confer any right on the applicant to establish the project unless the Revenue Department has actually allowed the acquisition of land
5. The proponent shall maintain noise level equal to or less than the standards prescribed under Environment Protection Rules, 2016.
6. The project shall provide proper scientific system for the disposal of domestic effluent, kitchen waste water and Municipal Solid Waste, etc.
7. The muck, if generated during construction activity should be scientifically disposed off.
8. The setting up of petrol pump should be as per the siting criteria issued vide letter no. PCB (Misc.) Petrol Pumps/2021-1304, dated 04.05.2021 (copy enclosed as Annexure-II).
9. The unit shall submit the results of Soil Quality and Groundwater results (Monitoring shall be done near the premises of fuel retail outlet) to this office before the installation of petrol pump.
10. The sludge removed from underground tanks during cleaning shall be collected, stored and disposed as per Rule 8 of Hazardous waste (management & Transboundary) Rules, 2016

Encl: As above

Yours faithfully


Er. Rahul Sharma
Asstt. Environmental Engineer
HPSPCB. Chamba

Received by hand.


MANOJ

रिपोर्ट
x

रिपोर्ट में जारी है कि जताते जाते
आभिलष के अजला सुहाल नुराल गोमाबदी
दि 2020-21 के खाता/खातों का कुल खर्च
कामच 447 सुहाल अजल लखनी लखनी जी
63

जिला चम्पा हिंदू में हिंदुस्तान प्रेस लिमिटेड
(HINDUSTAN PERSIAN) का प्रेस फर्म लगाना
जवाब देता है।

अतः उपरोक्त में 50 (पचास) साल
दामर में मुक्ति और लखन आलपताल जलका
व आलादी दे देना है।

अतः रिपोर्ट आगामी अगवाही दे
जाना में जाया है।

राजेश कुमार पटवारी 03
पटवार वृत्त बाथरी 094
तहसील डलहौजी
जिला चम्पा (हि.प्र.)

VR0 sign C/S

82
TEHSILDAR 3/24
DALHOUSIE



H.P. STATE POLLUTION CONTROL BOARD
VPO Rajpura, Tehsil & District Chamba H.P 176310
 Phone no. 01899-237426

Website: <http://hpspcb.nic.in> e-mail pcbchamba1@gmail.com



Date: 11/02/2025

No. HPSPCB/Petrol Pump NOC /RO (CBA)/2024- 1315-19
 To,

Sh. Ashok Kumar,

VPO Nainikhad, Tehsil Bhattiyat, District Chamba HP

Subject:

Complaint regarding setting of retail outlet by HPCL at stone 66 within 1 KM on NH 154 A Pathankot Chamba Highway.

Sir,

Kindly refer to your letter no. nil, dated 23.01.2025 on the subject cited above. In this context, it is to inform you that this office has already issued NOC to the alleged petrol pump vide letter no. PCB/Petrol Pump NOC/RO (CBA)/2024-1971, dated 15.03.2024 (copy enclosed as annexure-I). The NOC was granted based on the distance certificate provided by the Village Revenue Officer (Patwari) on 12.03.2024, which was cross-verified by Tehsildar Dalhousie. The certificate clearly states that there is no hospital, school, residential area, or water body within 50 meters (copy enclosed as Annexure-II).

Furthermore, the Patwari report dated 24.03.2024, enclosed in your letter, has not been received by this office and was not cross-verified by Tehsildar Dalhousie. This office issued the NOC on date 15.03.2024 based solely on the Patwari report dated 12.03.2024, which was duly cross-verified by the Tehsildar.

Additionally, the same information has already been provided to you through RTI. This office has maintained complete transparency and has already shared all relevant records related to your complaint.

Encl: As above

Yours faithfully

Er. Rahul Sharma
 Regional Officer Chamba
 H.P. State pollution Control Board

Copy:

1. Sh. SK Singh Deputy Chief Controller of Explosives, Chandigarh for the information & necessary action, please.
2. The Member Secretary, HPSPCB, Shimla for the information & necessary action, please.
3. The Deputy Commissioner, Chamba for the formation & necessary action, please
4. The SDM Dalhsousie for the formation & necessary action, please

Er. Rahul Sharma
 Regional Officer Chamba
 H.P. State pollution Control Board

2/12



हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड

(भारत सरकार का उपक्रम) रजिस्टर्ड ऑफिस 17, जमशेदजी टाटा रोड, मुम्बई - 400 020

HINDUSTAN PETROLEUM CORPORATION LIMITED

(A Government of India Enterprise) Registered Office : 17 Jamshedji Tata Road, Mumbai - 400 020

शिमला रिटेल क्षेत्रीय कार्यालय : हमीर हाउस, तीसरी मंजिल लोअर चक्कर, शिमला (हि.प्र.) - 171 005
फोन : 0177-2633841, 2633842, 2633843 फैक्स : 0177 - 2633840

Shimla Retail Regional Office : Hameer House, 3rd Floor, Lower Chakkar, Shimla (H.P.) - 171 005

Phone : 0177-2633841, 2633842, 2633843 Tele Fax : 0177-2633840 CIN NO - L23201MH1952GO1008858

By Speed Post/E-Mail

Ref. No. SRRO/RET/NOC

Dated : 27.02.2025

The Assistant Environmental Engineer
H.P. Pollution Control Board
VPO Rajpura,
Tehsil & Distt Chamba
HP- 176310

Subject : Regarding NOC for Retail Outlet at Khata/Khatauni No. 3/3, Khasra No. 447/63/1 at Village Ghural, Tehsil Dalhousie, District Chamba, HP

Sir,

We have received No Objection (NOC) Ref. No. PCB/Petrol Pump NOC/RO (CBA)/2024-1971, dated 15.03.2024 for putting up the Retail Outlet at Khata/Khatauni No. 3/3, Khasra No. 447/63/1 at Village Ghural, Tehsil Dalhousie, District Chamba HP.

We also received the No Objection (NOC) from District Magistrate dated 20.12.2024 for setting up of petrol pump for the subject site.

In light of the complaint received against the site selection (copy attached for your reference), we request you to kindly further strengthen the NOC and incorporate the following:

1. Confirmation of no hospital within 50 meters.
2. Confirmation of no school within 50 meters.
3. Confirmation of no residential area within 50 meters.
4. Confirmation of no water bodies within 50 meters.

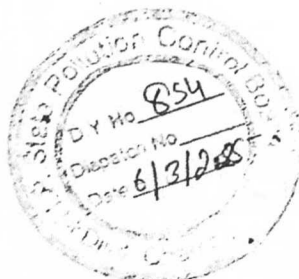
To ensure compliance with all regulations, we need to modify the NOC to reflect the above confirmations. This will enable us to proceed with the setup of the petrol pump at the subject site.

We shall be grateful to your good self for granting us N.O.C. at the earliest.

Thanking You,

Very Truly Yours

Padmesh Shukla
Senior Regional Manager
Shimla Retail Regional Office



Encl.: As above

FR

AEE

JEE

clerk



HPSPCB

No. HPSPCB/NOC Petrol Pump /RO (CBA)/2024-

To

H.P. STATE POLLUTION CONTROL BOARD

VPO Rajpura, Tehsil & District Chamba H.P 176310

Phone no. 01899-237426

Website: <http://hppcb.nic.in> e-mail pcbchamba1@gmail.com

Date: 6/3/2025

The Assistant Engineer,
Jal Shakti Vibhag, Sub Division Banikhet,
Tehsil Dalhousie Distt Chamba HP.

**Subject: Regarding NOC for retail outlet at Khata/Khautauni No.3/3, Khasra no.447/63/1
at Village Ghural, Tehsil Dalhousie, Distt Chamba HP**

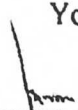
Sir,

This is in reference to the letter received from Senior Regional manager Shimla Retail Regional office HPCL on the subject cited above. In this context, the information is required regarding the confirmation of water bodies within 50 meters of the retail outlet at Khata/Khautauni No.3/3, Khasra no.447/63/1.

Therefore, it is requested to provide the information at the earliest so that further information could be sent to HPCL, please.

Encl: As above

Yours faithfully,


Er. Rahul Sharma
Regional Officer, Chamba
HP State Pollution Control Board

o/c

19.

Petrol Pump No. 400Himachal Pradesh
Jal Shakti VibhagNO:JSV-BKT-SD-NOC/2025-
To,

1225

Dated:- 06/03/2025

The Assistant Environmental Engineer,
H.P. Pollution Control Board
V.P.O. Rajpura,
Tehsil & Distt. Chamba

Subject:-

Regarding NOC for retail outlet at khata/ Khatuni No. 3/3, Khasra
no. 447/63/1 at village Ghural, Tehsil Dalhousie, Distt. Chamba (HP)

Sir,

With reference your office letter No.HPSPCB/NOC Petrol pump/RO (CBA)/2024-1401 Dated: 06.03.2025. In this context it is reported that the retail outlet is to be installed at above said site has revealed that the area lacks any gravity main pipeline, distribution network, or departmental assets. A samall, non perennial nallah is present near a retail outlet, which flows only during rainfall. Currently ,the nallah is reported to be dry.

This is for your kind information.

Yours Faithfully,


Assistant Engineer,
Jal Shakti Sub-Division
Barikhet


RR
AEE
JEE
Ceele

Sub
12/3/25

21-3/2025

Encl

Encl with final letter to SDM

JEE & Key Mngt - HPSCL
Shankar



HPSPCB

No. HPSPCB/Petrol Pump NOC /RO (CBA)/2024-

H.P. STATE POLLUTION CONTROL BOARD

VPO Rajpura, Tehsil & District Chamba H.P 176310

Phone no. 01899-237426

Website: <http://hpspcb.nic.in> e-mail pcbchamba1@gmail.com

Date: 22/03/2025

To.

Sh. Padmesh Shukla,
Senior Regional Manager,
Shimla Retail Regional Office, HPCL
Hameer House, 3rd floor, Lower Chakkar, Shimla. HP 171005.

Subject:

Regarding NOC for retail outlet at Khata/Khautauni no.3/3, Khasra no.447/63/1 at
Village Ghural, Tehsil Dalhousie Distt Chamba HP.

Sir.

Kindly refer to your office letter no. SRRO/RET/NOC, dated 27.02.2025 on the subject cited above. In this context, it is to inform you that this office has already issued NOC to retail outlet vide this office letter no. PCB/Petrol Pump NOC/RO(CBA)/2024-1971, dated 15.03.2024. The NOC was granted based on the distance certificate provided by the Village Revenue Officer (Patwari) on 12.03.2024, which was cross-verified by Tehsildar Dalhousie wherein there is). The certificate clearly states that there is no hospital, school, residential area, or water body within 50 meters of retail outlet & nothing mentioned about the existing dry nallah near the petrol pump (as per revenue records)

Additionally, this office recently received another distance certificate report from the Village Revenue Officer, which was again cross-verified by the Tehsildar Dalhousie on date 03.03.2025. The latest report reaffirms that no hospitals, schools, river, drinking water sources, irrigation sources, or lakes are present within 50 meters of the site. However, it does mention the presence of a nallah (nalli) near the retail outlet as per the revenue records and as per report this nallah is currently dry, with water observed only during the rainy season and same has been verified by Jal Shakti Vibhag Sub division Banikhet vide their office letter no.1225, dated 06.03.2025. This office previously issued an NOC based on the distance certificate provided by the Village Revenue Officer on 12.03.2024. However, the latest reports from the Village Revenue Officer and Jal Shakti Vibhag confirm the presence of a dry nallah as per revenue records near to petrol pump. This contradicts the earlier report and the reports are not mentioning the actual distance of existing dry nallah from Petrol Pump in recent report.

Therefore, this office has requested clarification from the SDM Dalhousie-cum-Chairman of the committee regarding the distance of the nallah from the petrol pump. Additionally, clarification has been sought from the HP State Pollution Control Board Head Office, Shimla, on whether an NOC can be issued for a petrol pump if a non-perennial water source is within 50 meters, as CPCB guidelines do not mention non-perennial sources.

Hence, until a response is received from the Head Office, Shimla, and the SDM Dalhousie, it is requested that this office's earlier NOC not be considered, please.

This is submitted for the information & further necessary action accordingly, please.

Encl: As above.

Yours faithfully.

Er. Rahul Sharma
Regional Officer Chamba
HP State Pollution Control Board

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OFFICE OF THE SUB-DIVISION OFFICER (C) DALHOUSIE
DISTRICT CHAMBA H.P 176304

NO. DAL-SDO(C)-SDK/26 Dated 29/04/2025

To

The Regional Officer

H.P. State Pollution Control Board,

VPO Rajpura, Tehsil & District Chamba, H.P. 176310

Subject: Reply Regarding NOC for Retail Outlet at Khata/Khatauni
No. 3/3, Khasra No. 447/63/1 at Village Ghural, Tehsil Dalhousie,
District Chamba, HP.

Respected Sir.

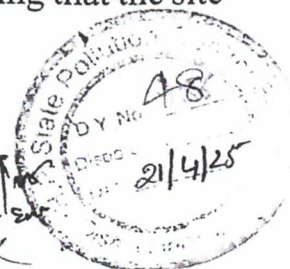
With reference to your letter No. HPSPCB/Petrol Pump NOC/RO
(CBA)/2024-1465, dated 22.03.2025, and in connection with the NOC for
the establishment of a retail outlet at the mentioned location, I would like
to provide the following information: That, the report further confirms
that no water bodies, including rivers, lakes, or irrigation sources, are
located within 50 meters of the proposed site, ensuring compliance with
environmental regulations

That, the Village Revenue Officer's report also affirms that there are no
hospitals, schools, or residential areas within 50 meters of the retail outlet
site, in alignment with the previously issued NOC, confirming that the site
meets the stipulated criteria.

29/4/25

Per Secretary
Rajpura

29/04/25



That, according to a communication received from the Himachal Pradesh Jal Shakti Vibhag (No. JSV-BKT-SD-NOC/2025, dated 06.03.2025), it has been confirmed that the retail outlet's location is free from any gravity main pipelines, distribution networks, or departmental assets. The report also mentions a small, non-perennial nallah near the outlet, which remains dry except during rainfall. This aligns with the observations mentioned in the reports provided by both the Jal Shakti Vibhag and the Village Revenue Officer.

That, based on the above confirmations and the authenticity of the reports received, the site complies with the requirements laid out by the Central Pollution Control Board (CPCB) guidelines.

That, as per the No Objection Certificate (NOC) No. PCB/Petrol Pump NOC/RO (CBA)/2024-1971, dated 15.03.2024, issued by the H.P. State Pollution Control Board, there is no objection to the establishment of the MS/HSD Retail Outlet at the proposed site.

Yours Sincerely,


Sub-Divisional Officer ©
Cum- Chairman Of Committee
Dalhousie, District Chamba, H.P.

Copy Encloed:-

1. Report Of Patwari
2. Reort of Jal Shakti Vibhag

रिपोर्ट की जाती है कि मुहाल मुहाल के खाना
 नाम्बर $\frac{447}{63}$ में हिंदुस्तान पैट्रोलियम (HP) का पंप
 पम्प लगाना था हुआ है मुतासिब राजस्व रिकॉर्ड व
 राजस्व आभिलेख (Revenue Records) के अनुसार उपर्युक्त
 खसरा नाम्बर के 50 मीटर के अंदर भी Lances
 (बोर्ड) Ponds (तालाब) Streams (धातें) Rivers (नदियां)
 (आबूझी) Canals (नाहर) और Creeks (खाडियां) नहीं हैं

अतः रिपोर्ट लेवा में पेश है।

नीचे नीचे मुमकिन जाल के विषय भीत, तालाब, धातें नदियां
 आबूझी, नाहर और खाडियां ली जलगा है।

12.04.2025
 04.04
 2025
 जिला चम्पा (मि.प्र.)

VRo sign C/s

82
 VERSTON
 DALHOUSIE

OA of 2026

Ashok Kumar Sharma

.....Applicant

VERSUS

CPCB & Ors.

.....Respondents

KNOW ALL to whom these presents shall come that I, Dr. Gopal Gautam, Joint Member Secretary, HP State Pollution Control Board, New Shimla the above named Respondent no. 02.

Do hereby appoint **Shri Vaibhav Srivastava** (hereinafter called the **Advocate**) to be my/our advocate in the above noted cause and authorize him:-

To act, appear and plead in the above noted cause in the Court/Tribunal in which the same may be tried or heard and also in the appellate or revision Court for and on my/our behalf at approved fee of the Board;

To sign, file and present pleadings, appeals cross objection or petitions for execution, revision, restoration, withdrawal compromise or other petition, replies, objection or affidavit, other documents as may deemed necessary or proper for the proper prosecution of the said cause in all stage.

To file and take back documents to withdraw or compromise the said cause or submit to arbitration any difference or disputes that may rise touching or in any manner relating to the said cause.

To take out execution proceeding; to deposit draw and receive money and grant receipts therefore, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other legal practitioner authorizing him to exercise the power and authorities hereby conferred upon the advocate whenever he may think it to do so;

And I/we undersigned do hereby absolute bind myself/ourselves and confirm that all acts or steps taken by the Advocate or his substitute in the above cause shall be as good and binding on me/us if they were my/our own acts and deeds and they shall in all ways be absolutely binding on me/us.

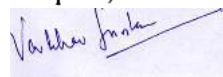
And I/we undertake not to hold the said Advocate or his substitute liable or the results of the said cause in consequences of his absence from the Court when the said cause is called up for hearing or for any inadvertent negligence of the Advocate.

And I/we agree that in the event of the whole or any part of the agreed fee to be paid to the said Advocate remaining unpaid, he shall be in titled to withdraw from the prosecution of the said cause until the same is paid up, If any costs are allowed for any adjournment or in any other Court the Advocate would be entitled to the same.

IN WITNESS WHEREOF I/we have appended our signature to these presents on this

6THday of May, 2026.

Accepted;



Advocate



Client

Jt. Member Secretary,
HP State Pollution Control
Shimla